

(ii) those not charged with or convicted of serious offences irrespective of the period spent by them in jail.

The State Governments are accordingly reviewing the cases of Naxalites in prison and a large number of them have since been released.

Statement

Sl. No.	State	No. of Naxalite prisoners.	Remarks.
1.	Andhra Pradesh	174	
2.	Bihar	282	
3.	Kerala	80	
4.	Punjab	2	
5.	Tamil Nadu	33	
5.	Uttar Pradesh	17	
7.	West Bengal	250*	*As on 15-12-77.
8.	Rajasthan	6+	+ As in December, 77
		844	

NOTE : There is no Naxalite under preventive detention in the entire country.

Demand for merger of Ghaziabad and Bulandshahr District areas with Delhi

2944. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to the newspaper reports wherein it has been demanded by certain Members of Parliament that certain parts of Districts Ghaziabad and Bulandshahr should be merged with the Union Territory of Delhi; and

(b) if so, the reaction of Government thereto, and the time by which the final decision in the matter would be taken up by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No such report has been brought to the notice of the Government.

(b) Does not arise.

Statement of Tripura Chief Minister regarding functions of B.S.F.

2945. SHRI SOMNATH CHATTERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the statement of the Chief Minister, Government of Tripura that the independent function of the Border Security Force created some problems like influx of refugees from Bangladesh and lifting of cattle from Tripura to Bangladesh;

(b) if so, whether Government have looked into the allegation; and

(c) steps taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The Government is aware of a statement said to have been made by the